

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10014/2001

(From the judgement and order dated 30/11/2000 in CR 397/98  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

DAVINDER PAL SEHGAL &amp; ANR.

Petitioner (s)

VERSUS

M/S.PARTAP STEEL ROLLING MILL.P.LTD.&amp;ORS

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 07/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mrs.Rachana Joshi Issar,Adv.

For Respondent (s)

Mr.Ranjeet Kumar,Sr.Adv.,  
Ms.Rakhi Ray,Adv.,  
Mrs.Divya Roy,Adv.,  
Ms.Bina Gupta,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2After hearing the learned counsel for the parties  
the Court reserved its verdict.

.SP1

(Vijay Kumar Sharma)  
Court Master(K.K. Chadha)  
Court Master